

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 96 OF 2017 IN  
DFR NO. 4221 OF 2016**

**Dated: 20<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Federation of Industries Association, Silvasa ...Appellant(s)  
Vs.  
Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao  
Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Mrs. Swapna Seshadri for R.2

**ORDER**

**IA NO. 96 OF 2017  
(*Appl. for condonation of delay*)**

There is 53 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Anand K. Ganesan appears on behalf of Respondent No.2. Though served, nobody is representing Respondent No.1.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **27.03.2017.**

**( I. J. Kapoor )  
Technical Member**

**( Justice Ranjana P. Desai )  
Chairperson**

*ts/sh*